

SCHEDULE-I
FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VASUNDHARA SEAMLESS STAINLESS TUBES PRIVATE LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor VASUNDHARA SEAMLESS STAINLESS TUBES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor 27/05/2014
3.	Authority under which corporate debtor is incorporated / registered RoC-Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate Debtor U28113GJ2014PTC079585
5.	Address of the registered office and principal office (if any) of corporate Debtor 9-B,9 TH Floor B.D.Patel House, Naranpura Road, Naranpura, Ahmedabad, Gujarat, India, 380014
6.	Insolvency commencement date in respect of corporate debtor Date of Order is 22.08.2024 (Intimation received on 23.08.2024)
7.	Estimated date of closure of insolvency resolution process 19.07.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional Sachin Naveen Sinha IBBI/IPA-002/IP-N00939/2019-2020/12985
9.	Address and e-mail of the interim resolution professional, as registered with the Board N-203, Parshwanath Metro City, Nr. H.B. Kapdia School, Sakar Street, T.P. 44, Chandkheda, Ahmadabad-382424, Gujarat sachinsinhaassociates@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional C/o Adv. Yashoj Gulani, Chamber no.120, C.K. Daphtary Lawyers Block, Supreme Court of India, Delhi-110001, email id: cirp.vasundhara2024@gmail.com
11.	Last date for submission of claims 03.02.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not ascertained
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not ascertained
14.	(a) Relevant Forms and (b) Details of authorized representatives are available: Web link: https://www.ibbi.gov.in/home/downloads Physical Address: As given in Column 10 above.

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of the **VASUNDHARA SEAMLESS STAINLESS TUBES PRIVATE LIMITED** on **22.08.2024**. NCLAT CIRP admission Appeal dismissal order dt. 17.10.2025

The creditors of VASUNDHARA SEAMLESS STAINLESS TUBES PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before **03.02.2026** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Date : 19.01.2026
Place : Ahmedabad

Name and Signature of Interim Resolution Professional



SACHIN NAVEEN SINHA
Interim Resolution Professional
IBBI/IPA-002/IP-N00939/2019-2020/12985

Extend the term of Tender Notice No.17, 2025-26
Jilla Panchayat, Mahisagar
Panchayat Road And Building Department, Lunawada
 Letter No.P/BKM/TC/WS-02/2026, Dt.02/01/2026 has been Published by our office. Read the extension of the term in Detailed Tender. The remaining conditions will remain unchanged.

Last date & Time of Online Submission of Tender	Dt.12/02/2026, 18.00 Hrs.
Date of tender Opening	Date:13/02/2026 12.00 Hrs.

INFO-GODHRA-925-26

SCHEDULE-I FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF VASUNDHARA SEAMLESS STAINLESS TUBES PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	VASUNDHARA SEAMLESS STAINLESS TUBES PRIVATE LIMITED
2. Date of incorporation of corporate debtor	27/05/2014
3. Authority under which corporate debtor is incorporated / registered	RoC/Ahmedabad
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U28113GJ2014PT0079585
5. Address of the registered office and principal office (if any) of corporate debtor	9-B,9TH Floor B.D.Patel House, Naranpura Road, Naranpura, Ahmedabad, Gujarat, India, 380014
6. Insolvency commencement date in respect of corporate debtor	Date of Order is 22.08.2024 (Intimation received on 23.08.2024)
7. Estimated date of closure of insolvency resolution process	19.07.2026
8. Name and professional number of the insolvency professional acting as interim resolution professional	Sachin Naveen Sinha IBB/IPA-002/IP-N00939/2019-2020/12985
9. Address and e-mail of the interim resolution professional, as registered with the Board	N-203, Parshwanath Metro City, Nr. H.B. Kapadia School, Sakar Street, T.P. 44, Chandkheda, Ahmedabad-382424, Gujarat sachinshinhasociates@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	C/O Adv. Yashojit Gajani, Chamber No.120, C.K. Dastanary Lawyers Block, Supreme Court of India, Delhi-110001, email id: chirp.vasundhara2024@gmail.com
11. Last date for submission of claims	03.02.2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not ascertained
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not ascertained
14. (a) Relevant Forms and (b) Details of authorized representatives available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: As given in Column 10 above.

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of the **VASUNDHARA SEAMLESS STAINLESS TUBES PRIVATE LIMITED** on 22.08.2024. NCLAT CIRP Admission Appeal dismissal order dt. 17.10.2025.

The creditors of **VASUNDHARA SEAMLESS STAINLESS TUBES PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **03.02.2026** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (specify class) in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Date: 19.01.2026
Place: Ahmedabad

Name and Signature of Interim Resolution Professional
SACHIN NAVEEN SINHA
 Interim Resolution Professional
 IBB/IPA-002/IP-N00939/2019-2020/12985

INSOLVENCY PROFESSIONALS

Regn.No. IBB/IPA-002/IP-N00939/2019-2020/12985

SACHIN NAVEEN SINHA
 Interim Resolution Professional

Western Railway, Bhavnagar invites e-tenders on behalf of President of India for the following works. **Tender No. 53-2025: Bhavnagar Division: Supply, Installation, Testing, Commissioning of Signalling gears and alteration in Medha make Electronics Interlocking system at Kothgangad, Alau, Hadalabhal in connection of Sabarmati - Botad Section - Providing of track machine sidings. Estimated Cost: Rs. 31604218.78/- (Rs. Three Crore Sixteen Lakh Four Thousand Two Hundred and Eighteen Rupees And Seventy Eight Paise Only).** The bidders have to apply on line through link i.e. www.ireps.gov.in only for further detail please visit website www.ireps.gov.in Last date for on line apply 09/02/2026 up to 15.00 Hrs. BVP 249

Like us on: [facebook.com/WesternRly](https://www.facebook.com/WesternRly)

adani Energy Solutions

WRSS XXI (A) Transco Limited
 CIN: U40107GJ2019G0127988
 Registered Office: Adani Corporate House, Shantigram, Near Vaishno Devi Circle, S. G. Highway, Khodiyar, Ahmedabad - 382421 | Phone: 079-26565555 | Fax: 079-26565500
 Email: info@adani.com

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED 31ST DECEMBER, 2025

Sr. No.	Particulars	(₹ in Lakhs)		
		Quarter Ended 31-Dec-2025 (Unaudited)	Quarter Ended 31-Dec-2024 (Unaudited)	Year Ended 31-March-2025 (Audited)
1	Total Income from Operations	3,690.43	3,693.81	13,014.39
2	Net Profit / (Loss) for the period (before Tax, Exceptional items)	198.56	(392.18)	(3,587.55)
3	Net Profit / (Loss) for the period before tax (after Exceptional items)	198.56	(392.18)	(3,587.55)
4	Net Profit / (Loss) for the period after tax (after Exceptional items)	198.56	(392.18)	(3,587.55)
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	198.21	(135.48)	(3,841.93)
6	Paid up Equity Share Capital (Face value of ₹ 10 each)	5.00	5.00	5.00
7	Reserves (excluding revaluation reserves)	(5,049.02)	(2,123.71)	(4,767.04)
8	Securities Premium Account	-	-	-
9	Net worth (as per section 2(57) of companies act, 2013)	(5,044.02)	(2,118.71)	(4,762.04)
10	Paid up Debt Capital / Outstanding Debt (Total borrowings)	122,555.06	144,139.26	151,527.30
11	Outstanding Redeemable Preference Shares	-	-	-
12	Debt Equity Ratio (in times)	(24.30)	(68.03)	(31.82)
13	Earnings Per Share (Face value of ₹ 10 each) Basic & Diluted (not annualised)	397.13	(784.36)	(7,175.11)
14	Capital Redemption Reserve	-	-	-
15	Debt Service Coverage Ratio (in times)	1.04	0.71	0.78
16	Debt Service Coverage Ratio (in times) **	1.82	1.02	1.24
17	Interest Service Coverage Ratio (in times)	1.07	0.90	0.79
18	Interest Service Coverage Ratio (in times) **	2.39	1.67	1.44

** The above ratio is as per Lending Agreement which treats Inter Corporate Deposits (ICD) from Related party as Equity.

Notes:

- The above Financial Results have been approved by the Board of Directors of 'WRSS XXI (A) Transco Limited' ('the Company') at the meeting held on 17th January, 2026. The Statutory Auditors have carried out the Limited review of these financial results of the Company for the quarter 31st December, 2025.
- The above is an extract of the detailed Financial Results for the quarter and nine months ended on 31st December, 2025 filed with the Stock Exchanges under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Standalone Financial Results for the quarter and nine months ended on 31st December, 2025 are available on the Stock Exchange website, www.bseindia.com.
- For the item referred to in sub-clause (a), (b), (d) and (e) of the Regulation 52(4) of the SEBI (Listing Obligation and Disclosure Requirements) 2015, the pertinent disclosures have been made to BSE Limited and can be accessed on www.bseindia.com.
- During the quarter ended 30th September, 2025, the Company has refinanced its existing foreign currency borrowing, using the proceeds from issuance of 63,200 unsecured Non-Convertible Debentures (NCDs) with face value of ₹ 1,00,000/- amounting to ₹ 632.00 Crores. The NCDs are listed with BSE stock exchange. The same can be accessed by scanning the QR code provided below.

For & on Behalf of the Board
WRSS XXI (A) Transco Limited
Suresh Shinde
 Director
 DIN:- 10997896

Date : 17th January, 2026
 Place : Ahmedabad

PUBLIC NOTICE

This Notice is issued to the public at large on behalf of my client **Mr. Shantaben Kanaiyalal Vaniya** that:
 My client own and possess a property bearing Plot No.129, Admeasuring Sq. Mt. 100.00, Sq. Yards 119.60 at R.S. No.773/2 situated at Botad, Tal. Botad, Dist. Botad and my client willing to avail loan facility from Bandhan Bank Ltd. against the property mentioned above for security.
 Property and Title Papers of the above mentioned property are available with my client but from the previous chain documents one Sale Deed bearing No.1676/82, Dated 30-10-1982 was lost by my client between Sonavala Hospital to Masram Temple, Botad. My client also filed an application before Botad Police Station regarding lost of Sale Deed vide Application No. 2875/25, Dated 16/12/2025 and Botad Police also issued a certificate regarding non availability of sale deed on date 27/12/2025.
 Now by this Notice public at large is requested to take note that if any person having any issue or objection regarding aforesaid sale deed of property then send your objection along with proper evidence within 14 (Fourteen) Days after publishing this Notice.
Date: 19.01.2026 Through : **Darshan K. Bhadiyadra**
Place : Botad Advocate

Darshan K. Bhadiyadra - Advocate (Gujarat High Court)
28-29, Haweli complex, Haweli Chowk, Paliyad Road, Botad
No.97268 91380

PUBLIC NOTICE

It is to bring to the notice of the related persons that, **Mr. Gojija Ranabhai Devatbhai** owns, possess and occupies the Immoveable Residential Property consisting of the land of Plot No. 12 admeasuring 140.00 Sq. Mts. (168.00 Sq. Yards) with building thereon of Revenue Survey No. 207 paiki of Village Raiya of Dist. Rajkot; situated at Mochi Nagar Co.-Op. Housing Society Ltd.-Part-6 (Reg. No. G-3770 Dtd. 20-03-1973).

That loan advances were availed from **Piramal Finance Ltd.** towards the said property and the original documents/titles of the said property were deposited there and out of the said documents the following documents have been lost and though making efforts for finding the said are not found till today.

- Original Registered Sale Deed at No. 4999 Dtd. 06-08-2002** executed by Raimalbai Dhanabhai Rathod as POA of Hematbhai Rasiklal Parekh in favour of **Gojija Ranabhai Devatbhai along with original Registration Receipt.**
- Original No Due Certificate** from Gruh Housing Finance Ltd.
- Original Share Certificate** issued by Mochi Nagar Co.-Op. Housing Society Ltd. in name of **Gojija Ranabhai Devatbhai.**

If any person misuses the said documents then my client shall be forced to take legal actions against such persons. If any person has any objections related to the said Original Sale Deeds along with original Registration Receipts and the said property, then such persons are freely invited to the under mentioned address along with their objections within **Seven Days** from the Date of this Notice. On expiry of the said time period, no kinds of objections or disputes shall remain binding to my client. The public is to take specific note for the same.

Rajkot **Chintal V. Sojitra**
 Dt. 20/01/2026 (Advocate)

Rajesh M. Faldu (Advocate)
Chintal V. Sojitra (Advocate)
 "Law Space", Jagdishan Marg- St. No. 5, Jalaram-2, University Road, Rajkot-360007 (Gujarat).

As per instruction of the Authorized officer of **Piramal Finance Ltd.**

MUTHOOT FINCORP LTD. | GOLD AUCTION NOTICE

Regd. Office: Muthoot Centre, TC No 27/3022, Punnem Road, Thiruvananthapuram, Kerala, India - 695001. CIN : U65299KL1997PLC011518, Ph: +91 471 4911400, 2331427.

Notice is hereby given for the information of all concerned that gold ornaments pledged with under mentioned branches of the company for the period upto 31-03-2025 & All other 6 months tenure gold loans up to 30-06-2025 and EMI gold loans due up to 31.12.2025. Also those gold loans where interest is due and not paid up to 31.12.2025 are also included in this auction. Which were overdue for redemption and which have not been redeemed so far in spite of repeated notices will be auctioned on 09.02.2026 from 10 am onwards.

Auction Date: 09.02.2026 - MEHSANA DISTRICT - KADI-MAIN MARKET: 2519001713, 2519001815, 2519001843, 2519001856, 2519001870, 2519001890, 2519001908, 2519001929, 2519001947, 2519001951, 2519001963, 2519002031, 2519002046, 2519002088, 2519002119, 2519002135, 2519002142, 2519002148, 2519002149, 2519002156, 2519002177, 2519002289, 2519002320, 2519002331, 2519002449, 2519002467, 2519002523, 2519002553, 2519002609, 2519002695, 2519002709, 2519002712, 2519002739, 2519002743, 2519002851, **MEHSANA:** 1031000523, 1031000541, 1031000564, 1031000569, 1031000577, 1031000596, 1031000597, 1031000613, 1031000624, 1031000630, 1031000634, 1031000674, 1031000716, **UNJHA:** 1095000967, 1095000969, 1095001013, 1095001030, 1095001037, 1095001054, 1095001057, 1095001094, 1095001120, 1095001135, 1095001143, 1095001147, 1095001153, 1095001155, 1095001326, 1095001400, **Auction Date: 09.02.2026 - PATAN DISTRICT - PATAN-GUJARAT:** 2410000528, 2410000801, 2410000842, **Auction Date: 09.02.2026 - SABARKANTHA DISTRICT - HIMATNAGAR-GUJARAT:** 1922001859, 1922001906, 1922001917, 1922001961, 1922001977, 1922001983, 1922001989, 1922002010, 1922002020, 1922002083, 1922002130, 1922002142, 1922002162, 1922002168, 1922002174, 1922002226, 1922002230, 1922002234, 1922002249, 1922002268, 1922002270, 1922002276, 1922002300, 1922002315, 1922002354, 1922002370, 1922002375, 1922002391, 1922002408, 1922002415, 1922002444, 1922002725, 1922002763, 1922002875, 1922002951, 1922003066, 1922003077, 1922003111, 1922003113, 1922003167, 1922003306, 1922003349, 1922003356, 1922003384, 192201998, **PRANTLI:** 2560000215, 2560000239, 2560000241, 2560000246, 2560000262, 2560002277, 2560000284, 2560000289, 2560000301, 2560000304, 2560000306, 2560000325, 2560000343, 2560000363, 2560000371, 2560000566.

Auction will be conducted at respective branches, please note if the auction does not get completed on the same day due to any reasons, the same will be conducted on 18.02.2026 at 10.00 am onwards at MEHSANA DISTRICT - MEHSANA: GROUND FLOOR, UMA COMPLEX , 18,19 UMA COMPLEX BELOW TULSI RESTAURANT, NAGALPUR, MEHSANA AHM. STATE HIGH WAY, BESIDESANKALP HOTEL , MEHSANA, GUJARAT , 384002, PATAN DISTRICT - PATAN-GUJARAT: FIRST FLOOR, SHREEDEV COMPLEX , 16,17, STATION ROAD, OPPOSITEPOST OFFICE , PATAN-GUJARAT, GUJARAT , 384265, SABARKANTHA DISTRICT - HIMATNAGAR-GUJARAT: GROUND FLOOR, KRISHNA COMPLEX , 27,28 , 38 ,39, CIVIL ROAD, OPPOSITECIVIL , HIMATNAGAR, GUJARAT , 383001. The bidders are requested to produce photo id card . Pan card. The successful bidder should transfer the money through RTGS.

MUTHOOT FINCORP LTD

रानी लक्ष्मी बाई केंद्रीय कृषि विश्वविद्यालय, झांसी
Rani Lakshmi Bai Central Agricultural University, Jhansi
 ग्वालियर रोड, झांसी-284003 (उत्तर प्रदेश)
Gwalior Road, Jhansi-284003 (U.P.)

विज्ञापित

रानी लक्ष्मी बाई केंद्रीय कृषि विश्वविद्यालय, झांसी में विभिन्न पदों की मर्ती के लिए दिनांक 11.03.2024 को प्रकाशित विज्ञापन, विज्ञापन संख्या RLBCAU/03/2024 में से कुछ पदों को प्रशासनिक कारणों से रद्द किया जाता है। अधिक जानकारी के लिए कृषि विश्वविद्यालय की वेबसाइट पर देखें।
 The Advertisement No. RLBCAU/03/2024 dated 11.03.2024 for recruitment of various positions of Rani Lakshmi Bai Central Agricultural University, Jhansi is hereby cancelled for some posts due to administrative reasons. For more details kindly visit the university website. कुलसचिव / Registrar

Mumbai Port Authority
Notice Inviting Tender

Tender No. MEED/EDP/234/2025 is invited for the work of **Build, Operate and Maintain Integrated Access Control and Surveillance System of Mumbai Port Authority** on revenue share basis for a Period of 10 Years. Details of the tenders are available on MbPA's website www.mumbaiport.gov.in AND <https://gem.gov.in>

Chief Mechanical Engineer
Mumbai Port Authority

MbPA-42-2025

adani Energy Solutions

ADANI TRANSMISSION STEP-TWO LIMITED
 CIN: U40200GJ2022PLC134441
 Registered Office: Adani Corporate House, Shantigram, Near Vaishno Devi Circle, S. G. Highway, Khodiyar, Ahmedabad - 382421 | Phone: 079-26565555 | Fax: 079-26565500
 Email: info@adani.com

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED 31ST DECEMBER, 2025

Sr. No.	Particulars	(₹ in Lakhs)		
		Quarter Ended 31-Dec-2025 (Unaudited)	Quarter Ended 31-Dec-2024 (Unaudited)	Year Ended 31-March-2025 (Audited)
1	Total Income from Operations	16,627.77	15,793.37	21,525.43
2	Net Profit / (Loss) for the period (before Tax, Exceptional items)	1,375.30	1,106.19	2,638.59
3	Net Profit / (Loss) for the period before tax (after Exceptional items)	(316.53)	1,106.19	2,638.59
4	Net Profit / (Loss) for the period after tax (after Exceptional items)	(316.52)	818.58	1,952.56
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(316.52)	818.58	1,952.56
6	Paid up Equity Share Capital (Face value of ₹ 10 each)	1.00	1.00	1.00
7	Reserves (excluding revaluation reserves)	3,957.77	2,315.11	1,905.20
8	Securities Premium Account	-	-	-
9	Net worth (as per section 2(57) of companies act, 2013)	98,958.77	97,316.11	96,906.20
10	Paid up Debt Capital / Outstanding Debt (Total borrowings)	101,360.58	108,870.08	110,058.85
11	Outstanding Redeemable Preference Shares	-	-	-
12	Debt Equity Ratio (in times)	1.02	1.12	1.14
13	Earnings Per Share (Face value of ₹ 10 each) Basic & Diluted (not annualised)	(3,165.21)	8,185.84	19,525.58
14	Capital Redemption Reserve	-	-	-
15	Debt Service Coverage Ratio (in times)	1.65	1.41	1.26
16	Debt Service Coverage Ratio (in times) **	1.69	1.76	1.72
17	Interest Service Coverage Ratio (in times)	1.66	1.41	1.26
18	Interest Service Coverage Ratio (in times) **	1.70	1.76	1.72

** The above ratio is as per Lending Agreement which treats Inter Corporate Deposits (ICD) from Related party as Equity.

Notes:

- The above Financial Results have been reviewed and approved by the Board of Directors of 'ADANI Transmission Step-Two Limited' ('the Company') at the meeting held on 17th January, 2026. The Statutory Auditors have carried out the Limited review of these financial results of the Company for the quarter 31st December, 2025.
- The above is an extract of the detailed Financial Results for the quarter ended on 31st December, 2025 filed with the Stock Exchanges under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results for the quarter ended on 31st December, 2025 are available on the Stock Exchange website, www.bseindia.com.
- For the item referred to in sub-clause (a), (b), (d) and (e) of the Regulation 52(4) of the SEBI (Listing Obligation and Disclosure Requirements) 2015, the pertinent disclosures have been made to BSE Limited and can be accessed on www.bseindia.com. The same can be accessed by scanning the QR code provided below.

For & on Behalf of the Board
ADANI TRANSMISSION STEP-TWO LIMITED
RINESH SANGHAVI
 Managing Director
 DIN 11212807

Date : 17th January, 2026
 Place : Ahmedabad

BAJAJ BEYOND

JAMNALAL BAJAJ AWARDS


Nominations Invited

48th JAMNALAL BAJAJ NATIONAL & INTERNATIONAL AWARDS - 2026 FOR GANDHIAN 'WARRIORS'

The Man - Jannalal Bajaj was among the stalwarts who gave of himself completely - mind, body and soul to India's freedom movement. Jannalal Bajaj overreached himself in making words into deeds and in implementing the Constructive Programme of Mahatma Gandhi, be it Khadi, Dalit - welfare, women emancipation, ethics in business, or preservation of cattle-wealth through Goseva. So much so that Mahatma Gandhi adopted him as his 'fifth son'.


The Awards - To promote and propagate Jannalal Bajaj's philanthropic vision as also Gandhian ideology of rural development, the Jannalal Bajaj Foundation instituted four Awards, which have come to be regarded as most coveted in respective fields.

EACH AWARD COMPRISES
 Cash Prize ₹ 20 Lakhs | Trophy | Citation




National Award for Constructive Work

For contribution in any of or all the development areas of Mahatma Gandhi's Constructive Programmes, to create a self-reliant community in rural India.




National Award for Application of Science & Technology for Rural Development

For contribution through adaptable, affordable, replicable appropriate grassroots technologies, which has resulted in economic, social and ecological development of rural people.



National Award for Development & Welfare of Women & Children

Only to a woman. For contribution towards education, skills training, healthcare, literacy, livelihood activities, holistic development, advocacy, etc. of women and children.



International Award for Promoting Gandhian Values Outside India

Only to a foreign national. For contribution outside India in promoting Gandhian principles like vision for peace, non-violence, harmony of human life with nature and moral conscience.

12 Days left for Nominations

National & International Awards: 31st January, 2026

Online Submission: www.jannalalbajajawards.org/nomination-forms
Email (for nomination): nominations@jannalalbajajfoundation.org

Jannalal Bajaj Foundation
 Bajaj Bhawan, Jannalal Bajaj Marg, 226 Nariman Point, Mumbai 400 021
 Phone: 022 - 69424200 / 22023626

Visit
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www.bajajgroup.company
www.bajajbeyond.co.in

Ahmedabad